

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-852/ND/2020**

IN THE MATTER OF:

M/s. Hind Terminals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Satkar Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 07.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Savyasachi K Sahai, Adv.

For the Respondent/ Corporate-debtor :

For the Resolution Professional :

ORDER

In terms of the last order dated 23.09.2020 regarding Section 9 (3) (b) is taken on record. The Learned Counsel for the Operational-creditor has prayed for one week time for filing compliance to Section 9 (3) (c) from his client. The prayer is allowed and a week's time has been granted. Matter is adjourned to 28.10.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)